

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1721**  
(ANSWERED ON 13.03.2025)

**VERIFICATION PROCESS FOR OBC CANDIDATES**

**1721. SHRI M. MOHAMED ABDULLA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that OBC candidates who have cleared the UPSC exam are facing issues with verification, and if so, the steps Government is taking to resolve these issues;
- (b) the measures being implemented to ensure a smooth verification process for OBC candidates to avoid unnecessary delays and ensure timely appointments; and
- (c) the plan of Government to address the issue where non-creamy layer OBC candidates are mistakenly being classified as creamy layer, leading to their unfair exclusion from reservations and opportunities?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): Instructions have been issued by the Government which require the appointing authorities in the Ministries/Departments of the Central Government to get the caste status of the candidate verified at the time of initial appointment. The responsibility for the issue and verification of caste/community certificate lies with the concerned State/UT Government. The Hon'ble Supreme Court, vide its Order dated 2.9.1994 in the matter of *Kumari Madhuri Patil vs Addl. Commissioner*, has laid down detailed criteria for issuance and verification of caste certificate by State/UT Government.

Communications have been issued to the State/UT Governments from time to time requesting them to verify the caste/community certificate and to report the same to the appointing authority within one month of the receipt of request from the appointing authority concerned. The State/UT Governments have also been requested to initiate disciplinary proceedings against the officers of the State/UT Governments who default in timely verification of caste certificate.

(c): In pursuance of the Hon'ble Supreme Court judgment in *Indira Sawhney* and based on the recommendations of Expert Committee, Government has issued detailed guidelines vide OM dated 08.09.1993, as revised from time to time, prescribing the criteria for the exclusion of creamy layer amongst OBCs from the benefit of reservation in civil posts and services under the Central Government. Creamy layer status of the OBC candidates is verified by the appointing authorities in various Ministries/Departments of the Central Government in terms of the aforesaid instructions.

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